

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOUGH CASTING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TOUGH CASTING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/03/1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune.
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27310PN1988PTC046562
5.	Address of the registered office and principal office (if any) of corporate debtor	E-68 MIDC SHIROLI KOLHAPUR MH 416122
6.	Insolvency commencement date in respect of corporate debtor	03.09.2024
7.	Estimated date of closure of insolvency resolution process	02.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289
9.	Address and e-mail of the interim resolution professional, as registered with the Board	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar - West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: cirptoughcastingpvtltd@gmail.com / brupadhyav.irp@gmail.com
11.	Last date for submission of claims	17.09.2024, being the 14 th day from the date of receipt of order.



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tough Casting Private Limited** on 03rd Day of September, 2024.

The creditors of **Tough Casting Private Limited** are hereby called upon to submit their claims with proof on or before 17th Day of September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA – **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.




Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289
Date: 04/09/2024
Place: Mumbai





केनरा बैंक Canara Bank
भारत सरकार का उद्यम



Regional Office Chh. Sambhajinagar I
Plot No. 9-12, Vignesh Towers, Surana Nagar, Seven Hills,
Jalna Road, Chh. Sambhajinagar - 431 001

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

That following Name Borrowers has availed the following Loans / credit facilities from our Branch from time to time :

Sr. No.	Borrowers Name	Loan Account	Loan Amount Sanctioned	Liability as on	Rate of Interest	NPA Date	Details of Secured asset	Branch
1.	MR. RAJU LAXMAN PAWAR (BORROWER) GAUR, VIKAS NAGAR, PO PANCHINCHOLI, TA NILANGA, DISTRICT LATUR, 413521. MRS. SHRIDEVI RAJU PAWAR (CO BORROWER/MORTGAGOR) GAUR, VIKAS NAGAR, PO PANCHINCHOLI, TA NILANGA, DISTRICT LATUR, 413521	857663000027 HOUSING LOAN	Rs.12,00,000/-	Rs.8,45,603.00 + interest & Cost	9.70% +2% (Penal interest)	01.07.2024	IMMOVABLE : All that proportionate, undivided share and interest in the common area & facilities of land & building known as "ASHAVINAYAK APARTMENT", Flat no 106 on the first floor having carpet area 45.35 sq. mtr and built up area 51.77 sq. mtr, situated on plot no 11,12,27 & 28, out of land gat no 451 & 452, corresponding to Gram panchayat house no 2388/1, Grampanchayat Bahalgaoon, District Latur, 413512. Boundaries of Flat On the East by : Marginal space & then Land of Patel in Land Gat No 455, On the West by : Passage & then Flat no 103, On the North by : Staircase & then Flat No 101, On the South by : Flat No 105. NAME OF TITLE HOLDER : MR. RAJU LAXMAN PAWAR & MRS. SHRIDEVI RAJU PAWAR	Latur Chandranagar Branch
2.	SHRI.DIPAK BABAN BAWANE (BORROWER) G.p.house No.402 Gat No.55-a Pimpalgaon Tq.jalna Dist.Jalna SHRI.RUPESH MADHAVRAO RAUT (GURANTOR) Raut Nagar, Near Bus Stand, Jalna. 431203	51317740000241 Housing Term Loan	Rs.14,00,000/-	Rs.15,96,542.98/- + interest & Cost	8.95 % + 2% penal interest	29.08.2024	IMMOVABLE : GRAMPANCHAYAT HOUSE NO.402,GAT NO.55-A PIRPIMPALGAON TO JALNA DIST.JALNA Bounded by: East : Jalna Rajur Road West : Plot owned by Dipak Bababrao Bawane North : Plot owned by Babanrao Bhimrao Bawane South : Plot owned by Dipak Bababrao Bawane NAME OF TITLE HOLDER : SHRI.DIPAK BABABRAO BAWANE	JALNA MAIN (15131) Branch
3.	1. M/s Sai Trading And Company (Borrower) Through Its Proprietor - Shri.santosh Janardhan Shinde Grampanchayat House No.2991 Gut No.177 Near Maharaja Dhaba Aurangabad Road, Badnapur Dist.jalna 2. Shri.santosh Janardhan Shinde Grampanchayat House No.2991 Gut No.177 Near Maharaja Dhaba Aurangabad Road, Badnapur Dist.jalna 3. Smt.manisha Santosh Shinde Grampanchayat House No.2991 Gut No.177 Near Maharaja Dhaba Aurangabad Road, Badnapur Dist.jalna	5665261000015 MSME-OD/OCC 5665661000001 Housing Term Loan	Rs.09,00,000/- Rs.23,50,000/-	Rs.9,26,353.00 + interest & Cost Rs.19,25,934.00 + interest & Cost	11.35% + 2% penal interest 8.95 % + 2% penal interest	29.08.2024	Movable : Hypothecation Of Stocks Name Of Title Holder : M/s Sai Trading And Company Through Its Proprietor - Shri.santosh Janardhan Shinde Immovable : Grampanchayat House No.2991 In Land Gut No.177 Admeasuring 111.55 Sq.mtr Near Maharaja Dhaba ,aurangabad Road, Badnapur ,dist.jalna Bounded By : East : House Owned By Skrashid Sk Amir West : Nala And Internal Road North :property Owned By Drashok Kulbhayya And Pandurang Kulbhayya South : Property Owned By Arun Shivlal Rathi Name Of Title Holder : 1. Shri.santosh Janardhan Shinde 2. Smt.manisha Santosh Shinde	Badnapur Branch

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on above Dates Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of above Amounts with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

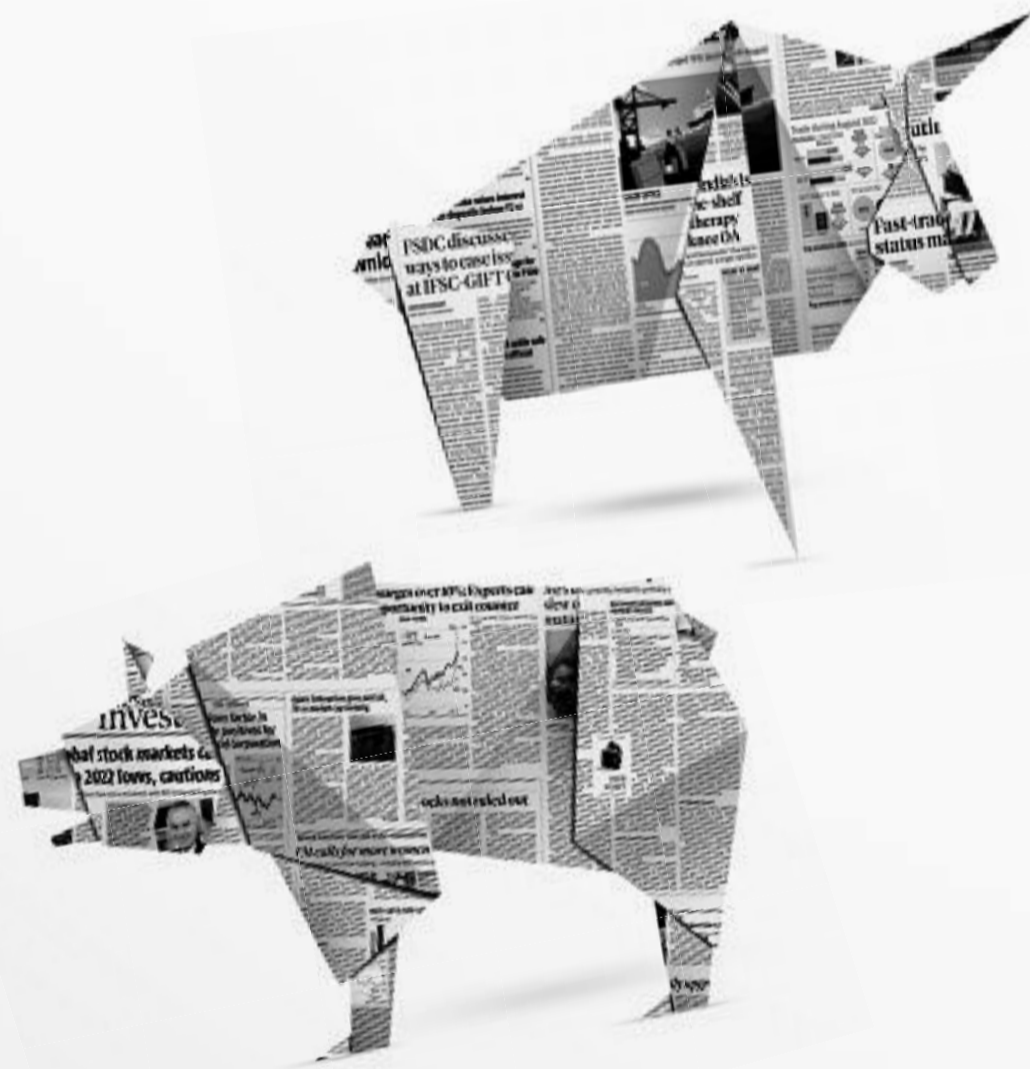
Authorised Officer
Canara Bank

Date : 03/09/2024

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11. Last date for submission of claims	17.09.2024, being the 14th day from the date of receipt of order.
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Markets, Insight Out



Markets, Monday to Saturday

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Business Standard
50
Years of Insight

ATMASTCO LTD.

Regd. Address-157-158, Light Industrial area,Nandini road,
Opp. Karuna Hospital, Bhilai, Chhattisgarh-490026
CIN: L29222CT1994PLC008234, Tel: +9194252 35807
Website: www.atmastco.com Email: atmpl@atmastco.com

NOTICE OF 30th ANNUAL GENERAL MEETING AND E-VOTING

Notice is hereby given that:

- The 30th Annual General Meeting (AGM) of the Company will be held on Friday, 27th day of September, 2024 at 12:30 P.M. (IST) at Unit-2 Village Birebhat, Tehsil Dhamda, District Durg, Chhattisgarh, India, 490026, to transact the Ordinary and Special Business(es) as set out in the notice of AGM dated 29th May, 2024.
- The Notice of AGM and Annual Report - FY 2023-24 is available on the Company's website at www.atmastco.com website of the stock exchange National Stock Exchange of India Limited (www.nseindia.com) and National Securities Depository Ltd (www.evoting.nsdl.com).
- Members holding shares either in physical form or in dematerialized form as on the cut-off date of 20th September, 2024 are entitled to cast their vote electronically on the Ordinary and Special Business(es) as set out in the Notice of AGM dated 29th May, 2024, through remote e-voting facility provided by NSDL. The Members are informed that (A) the Annual Report and Notice of AGM has been circulated through e-mail on Wednesday, 04th September, 2024; (B) Remote e-voting shall commence on Tuesday, 24th September, 2024 at 09:00 AM (IST) and shall end on Thursday, 26th September, 2024 at 05:00 PM (IST) and thereafter remote e-voting facility shall be disabled by NSDL.
- Any person, who acquires shares of the Company after dispatch of the notice (cut off date for dispatch 04th September, 2024) and holding shares as of the cut-off date (i.e. 20th September, 2024), may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investor@cameoindia.com or cs@atmastco.com with DP ID & Client ID or Folio No.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting.
- The members who cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again at the AGM.
- Members may refer to the AGM Notice dated 29th May, 2024 & "Frequently Asked Questions (FAQ)" available in the e-voting website of NSDL i.e. www.evoting.nsdl.com for detailed instructions on remote e-voting.
- Shareholders holding securities in Demat mode for any technical issues related to login etc through depositories (A) Members having demat account with NSDL can contact NSDL helpdesk by sending request at www.evoting.nsdl.com or call at toll free no. 1800-1020-990 and 1800-22-4430 (B) Members having demat account with CDSL can contact CDSL helpdesk by sending request at helpdesk.evoting@cdslindia.com or contact at 022-23058738, 022-23058542-43 and toll free no.1800225533.

For, Atmastco Limited
Sd/- Venkatraman Ganesan,
Director

Date : 04.09.2024

50
years of
purpose
over
influence.



50 Years of Insight

